

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:298  
ANSWERED ON:23.07.2009  
FUNCTIONING OF PRIVATE AIRLINES  
Rawat Shri Ashok Kumar

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the details of the guidelines laid down for operation of private airlines in the country;
- (b) whether complaints have been received against some of the private airlines for not complying with the guidelines issued by the Government from time to time;
- (c) if so, the details thereof and the action taken/proposed to be taken against these airlines;
- (d) whether the Government has conducted any inquiry in this regard; and
- (e) if so, the outcome thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

(a), (b), (c), (d) & (e):- A statement is laid on the Table of the House.

Statement in reply to parts (a), (b), (c), (d) & (e) of the Lok Sabha Starred ( ) Question No. 298 for 23.07.2009 regarding Functioning of Private Airlines

(a):- The details of guidelines for operation of Scheduled/Regional Scheduled Air Transport Services by Private Airlines are contained in Civil Aviation Requirement (CAR) Section 3 Series C Part II and Part VIII respectively. The guidelines for operation of Scheduled Air Transport (Cargo) Services by private airlines/operators are contained in CAR Section 3 Series C, Part IV, available on the website of Directorate General of Civil Aviation (DGCA).

(b) to (e):- Certain cases of non-compliance of the guidelines have been observed /noticed, for which the concerned Airlines were issued Show Cause Notices and action was taken on case to case basis. The cases of violations and action taken against the airlines are as below:

(i) A show cause Notice has been issued against M/s. IndiGo Airlines for Non- submission of action taken on the safety Audit Report. Since the Airline immediately submitted the action taken report on Safety Audit, the matter was closed.

(ii) A show Cause Notice was issued against M/s. Paramount Airways for indicating different timings on their websites from the approved one. A warning was issued and compliance ensured.

(iii) M/s. MDLR Airlines was issued a Show Cause Notice for operating flights to Kolkata from Delhi/Chandigarh i.e. from metro of one region to metro of another region which is not permissible for scheduled regional operator. The unauthorized operations were stopped and airline was also issued warning with endorsement on their Permit. Compliance has been ensured.

(iv) M/s. Jagson Airlines was issued Show Cause Notice for operating helicopters without the valid permit. Operations were stopped and thereafter, Airline was issued warning with endorsement on their Permit. Compliance has been ensured.